HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No	9590	/ Checker	Bilaspur, dated _	24	_ May,	2025
III-6-4	4-2005 (Mo	nev Laundering Act)				

A copy of Government Notification No. S.O. 2311(E) dated 23-05-2025 issued by the Under Secretary to the Government of India, Ministry of Finance, Department of Revenue, New Delhi regarding to designate the court of VI Additional Sessions Judge, Raipur as Special Court for trial of offences punishable under section 4 of the Prevention of Money Laundering Act, 2002 for the entire state of Chhattisgarh is forwarded to:-

- 1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.

- 18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
- 20. The Principal District & Sessions Judge, Raipur with a request to communicate the same to the VI Additional Sessions Judge, Raipur for information and necessary action.
- 21. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara /Balrampur-Ramanujganj/ Bastar (Jagdalpur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Koria (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Rajnandgaon/Surajpur/Sarquja/ Uttar Bastar (Kanker), for information.
- 22. The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Atal Nagar, Naya Raipur (C.G.) for information.
- 23. The Dy. Director, Directorate of Enforcement, Government of India, Zonal Office Raipur (C.G.) for information.
- 24. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
- 25. The Additional Registrar (D.E /Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 26. The Registrar, Computerization-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 27. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information*.
- 28. The Addl. Registrar, Confidential Section, High Court of Chhattisgarh, Bilaspur for information.
- 29. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 30. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./Checker/Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 31. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.

/C Registrar General



सी.जी.-डी.एल.-अ.-23052025-263344 CG-DL-E-23052025-263344

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 2257]

No. 2257]

नई दिल्ली, शुक्रवार, मई 23, 2025/ज्येष्ठ 2, 1947 NEW DELHI, FRIDAY, MAY 23, 2025/JYAISTHA 2, 1947

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 23 मई, 2025

का.आ. 2311(अ).—केंद्रीय सरकार, धन-शोधन निवारण अधिनियम, 2002 (2003 का 15) की धारा 43 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और छत्तीसगढ़ उच्च न्यायालय के मुख्य न्यायमूर्ति के परामर्श से, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) तारीख 5 फरवरी, 2016 में प्रकाशित भारत सरकार के वित्त मंत्रालय (राजस्व विभाग) की अधिसूचना संख्यांक का.आ. 372(अ) तारीख 5 फरवरी, 2016 में और निम्नलिखित संशोधन करती है, अर्थात्:-

उक्त अधिसूचना की सारणी में छत्तीसगढ़ राज्य से संबंधित क्रम संख्या 5 के सामने स्तंभ (3) और स्तंभ (4) की प्रविष्टियों के स्थान पर क्रमशः निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात्:-

(3)	(4)
"VI अपर सेशन न्यायाधीश का न्यायालय, रायपुर।	संपूर्ण छत्तीसगढ़ राज्य । "

[फा. सं. सी-18015/5/2025-एडी.ईडी]

राजीव लोचन, अवर सचिव

टिप्पण:- मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. 372(अ) तारीख 5 फरवरी, 2016 द्वारा प्रकाशित की गई थी और अंतिम बार अधिसूचना संख्यांक 966 (अ), तारीख 27 मार्च, 2017 द्वारा संशोधित की गई थी।

MINISTRY OF FINANCE (Department of Revenue) NOTIFICATION

New Delhi, the 23rd May, 2025

S.O. 2311(E).— In exercise of the powers conferred by sub-section (1) of section 43 of the Prevention of Money-laundering Act, 2002 (15 of 2003) and in consultation with the Chief Justice of High Court of Chhattisgarh, the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 372(E), dated the 5th February, 2016, published in the Gazette of India, Extraordinary, Part Π, section 3, sub-section (ii), dated the 5th February, 2016, namely:-

In the said notification, in the Table, against serial number 5 relating to the State of Chhattisgarh, for the entries in columns (3) and (4), the following entries shall respectively be substituted, namely:-

(3)	(4)
"Court of VI Additional Sessions, Judge, Raipur.	The entire State of Chhattisgarh.".

[F. No. C-18015/5/2025-Ad.ED]

RAJEEV LOCHAN, Under Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 372(E), dated the 5th February, 2016 and was last amended vide notification number 966(E), dated the 27th March, 2017.